

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215- IA/790(AHM)2021
in
CP(IB) 197 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda
V/s

Sanghvi Forging & Engineering Ltd

.....Applicant

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tarak Damani, Adv.

For the Respondent : Mr. Pavan S. Godiawala, Adv.

ORDER

IA/790(AHM)2021

Learned Counsel for the respondent submitted that they have not received the copy of written submissions from applicant. Applicant is directed to serve copy of written submissions upon respondent.

List for further consideration on 05.07.2024.

Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)